

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 13/AM13
HELD ON 27.06.2012
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 13/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with ‘Chapter 39 and 40 of ITC (HS) Code’ held on 27.06.2012 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Dy. DGFT

2. Committee confirmed Minutes of NC Meeting No. 10/AM13, 11/AM13 and 12/AM13 held on 20.06.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-73	NC No.: 13/AM13 Dated: 27.06.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/197/AM11/DES-VII	04/24/40/127/AM11	0410116566 dated 24.08.2010
01/87/50/205/AM11/DES-VII	04/24/40/144/AM11	0410116984 dated 06.09.2010

01/87/50/206/AM11/DES-VII	04/24/40/152/AM11	0410116993 dated 06.09.2010
01/87/50/198/AM11/DES-VII	04/24/40/125/AM11	0410116567 dated 24.08.2010
01/87/50/521/AM11/DES-VII	04/24/40/339/AM11	0410122663 dated 21.03.2011

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12
against five advance authorizations.

held on 08.06.2011

Decision: D/o C&PC vide their Office Memorandum No. 46011/61/2009-PC.II dated 07.06.2012 has given their concurrence to the suggestion of Norms Committee that the team comprising of Shri A.K. Aggarwal, Addl. Industrial Advisor, D/o C&PC and Shri Krishan Kumar, Dy. Director General of Foreign Trade may visit the firm's Plant at Sriperumbudur, Tamilnadu. Accordingly, it was decided that the team may make visit of the firm's Plant at Sriperumbudur, Tamilnadu after seeking concurrence of the firm, preferably on 29th and 30th July, 2012.

Deferred for three weeks.

Case No. A-74	NC No.: 13/AM13 Dated: 27.06.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated 25.03.2011
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442 dated 27.05.2011

Request: Enhancement in the quantity of Import Items.

Decision: D/o C&PC vide their Office Memorandum No. 46011/61/2009-PC.II dated 07.06.2012 has given their concurrence to the suggestion of Norms Committee that the team comprising of Shri A.K. Aggarwal, Addl. Industrial Advisor, D/o C&PC and Shri Krishan Kumar, Dy. Director General of Foreign Trade may visit the firm's Plant at Sriperumbudur, Tamilnadu. Accordingly, it was decided that the team may make visit of the firm's Plant at Sriperumbudur, Tamilnadu after seeking concurrence of the firm, preferably on 29th and 30th July, 2012.

Deferred for three weeks.

Case No. A-75 (i)	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00328/AM12/DES-VII	Status: Approved
NC No.: 13/AM13 Dated: 27.06.2012	Adv. Lic. No. 0310675803 dated 10.01.2012	RLA F. No. 03/95/040/00774/AM12	

Request: Inclusion of Import Item - Packing Material: Plastic Pallets left out by Norms Committee.

Decision: The Committee considered the letter dated 22.05.2012 of firm wherein the firm furnished following reply in response to D/L issued to them in respect of same product in Advance Authorization No. 0310664163 dated 09.11.2011:

- (i) These Plastic Pallets are used as packing material instead of wooden pallets. This is necessary for two reasons. (a) It is being insisting by foreign buyers that the goods should be packed in plastic pallets to avoid damage to Rubber Sheets as well as to avoid fumigation formalities & (b) it is also necessary on the basis of protecting environment & by using Plastic Pallets we will be serving lot of wood and cutting of trees.
- (ii) We pack about 800 kgs of finished product in one pallet. Thus for total export quantity of 2,25,000 kgs we will need 281 pallet (i.e. Export kgs/ 800). 3 pallets will be needed as wastage @1%. Thus we need 284 pallets. However, we have rounded up as 280 Pallets only.
- (iii) Weight of each pallet is about 8 kgs to 10 kgs. A copy of previous invoice of import & Bill of Entry indicating the

weight of each pallet is enclosed.

- (iv) Each of the plastic pallets imported will be exported except 1% wastage allowed as per General Note No. 12 of Chemical & Allied Products of SION.

2. In view of above and on the basis of written comments of DIPP, the Committee decided to **approve** the case of firm by allowing 430 Number of Pallets. Accordingly, Import Item No. 10 may be read as under:

Description	Quantity
Packing Material: Plastic Pallets	430 Numbers (as per packing policy)

3. Further, the Committee also decided to allow the request of the firm in other similar case. The details of that case are as under:

Case No. A-75 (ii)	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	
Hqrs. F.No.	RLA F. No.	Adv. Lic. No. and Date
01/87/050/00275/AM12/DES-VII	03/95/040/00629/AM12	0310664163 dated 09.11.2011

Number of Pallets allowed in this case is 280.

Accordingly, Import Item No. 15 may be amended to read as under:

Description	Quantity
Packing Material: Plastic Pallets	280 Numbers (as per packing policy)

ONLINE CASES

1	Case No.:8/19/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2012 27.06.2012	Status: Deferred
	HQ File :01/87/050/00163/AM12/	RLA File :04/24/040/00123/AM12/	Lic.No/Date:0410126763 03.08.2011	Defer Date: 18.07.2012
	Decision: D/o C&PC vide their Office Memorandum No. 46011/61/2009-PC.II dated 07.06.2012 has given their concurrence to the suggestion of Norms Committee that the team comprising of Shri A.K. Aggarwal, Addl. Industrial Advisor, D/o C&PC and Shri Krishan Kumar, Dy. Director General of Foreign Trade may visit the firm's Plant at Sriperumbudur, Tamilnadu. Accordingly, it was decided that the team may make visit of the firm's Plant at Sriperumbudur, Tamilnadu after seeking concurrence of the firm, preferably on 29 th and 30 th July, 2012.			

2	Case No.:14/43/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2012 27.06.2012	Status: Deferred
	HQ File :01/87/050/00342/AM12/	RLA File :04/24/040/00261/AM12/	Lic.No/Date:0410132364 30.12.2011	Defer Date: 18.07.2012
	Decision: D/o C&PC vide their Office Memorandum No. 46011/61/2009-PC.II dated 07.06.2012 has given their concurrence to the suggestion of Norms Committee that the team comprising of Shri A.K. Aggarwal, Addl. Industrial Advisor, D/o C&PC and Shri Krishan Kumar, Dy. Director General of Foreign Trade may visit the firm's Plant at Sriperumbudur, Tamilnadu. Accordingly, it was decided that the team may make visit of the firm's Plant at Sriperumbudur, Tamilnadu after seeking concurrence of the firm, preferably on 29 th and 30 th July, 2012.			

3	Case No.:16/46/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2012 27.06.2012	Status: Deferred
	HQ File :01/87/050/00379/AM12/	RLA File :04/24/040/00283/AM12/	Lic.No/Date:0410132997 20.01.2012	Defer Date: 18.07.2012
	Decision: D/o C&PC vide their Office Memorandum No. 46011/61/2009-PC.II dated 07.06.2012 has given their concurrence to the suggestion of Norms Committee that the team comprising of Shri A.K. Aggarwal, Addl. Industrial Advisor, D/o C&PC and Shri Krishan Kumar, Dy. Director General of Foreign Trade may visit the firm's Plant at Sriperumbudur, Tamilnadu. Accordingly, it was decided that the team may make visit of the firm's Plant at Sriperumbudur, Tamilnadu after seeking concurrence of the firm, preferably on 29 th and 30 th July, 2012.			

4	Case No.:2/13/87-ALC1/2012	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:13/87-ALC1/2012 27.06.2012	Status: Deferred
	HQ File :01/87/050/00105/AM13/	RLA File :07/24/040/00036/AM13/	Lic.No/Date:0710088012 02.05.2012	Defer Date: 18.07.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 22.06.2012. Comments of D/o C&PC are awaited.			

5	Case No.:1/13/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:13/87-ALC1/2012 27.06.2012	Status: Deferred
	HQ File :01/87/050/00104/AM13/	RLA File :03/94/040/00010/AM13/	Lic.No/Date:0310693317 03.05.2012	Defer Date: 18.07.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 22.06.2012. Comments of D/o C&PC are awaited.			

Meeting ended with thanks to Chair and all participants.
